Government of Odisha

General Administration and Public Grievance Department

Notification Housing House Hou

No.GAD-FE-OSSC-0016-2022-<u>30193</u> /Gen., In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and in supersession of any Rules, Orders and Instructions, if any, in this regard except as respect things done or omitted to be done before such supersession, the Governor of Odisha is pleased to make the following rules to regulate the method of recruitment and conditions of service of the persons appointed to different posts and services in the State Government, namely :----

1. Short title and commencement.- (1) These rules may be called the Combined Post Graduate Level Recruitment Examination for Specialist Posts or Services Rules, 2022.

(2) They shall come in to force on the date of their publication in the Odisha Gazette.

2. Definitions.-(1) In these rules, unless the context otherwise requires,-

- (a) "Appointing Authority" means the respective authorities specified in the respective recruitment Rules or Resolutions of different services or posts;
- (b) "Commission" means the Odisha Staff Selection Commission;
- (c) "Examination" means the Combined Post Graduate Level Recruitment Examination for Specialist posts or services;
- (d) "Ex-serviceman" means a person as defined in clause (b) of rule 2 of the Odisha Exservicemen (Recruitment to State Civil Services and Posts) Rules, 1985;
- (e) "Government" means the Government of Odisha;
- (f) "Merit List" means list of successful candidates for each service or post as published and recommended by the Commission;
- (g) "Persons With Disabilities" means Persons with Disabilities who has been granted with disability certificate by the Competent Authority as per the provisions of The Right of persons with Disability Act, 2016 (49 of 2016);
- (h) "Schedule" means, the Schedule appended to these rules;

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- (i) "Scheduled Castes & Scheduled Tribes" shall have reference to the Scheduled Castes and Scheduled Tribes specified in the Constitution(Scheduled Castes) Orders, 1950 and the Constitution (Scheduled Tribe) Orders, 1950, as the case may be, made under Article 341 and 342 of the Constitution of India, respectively;
- (j) "SEBC" means Socially and Educationally Backward Classes defined as Backward Classes and referred to in clause (a) of section 2 of the Odisha State Commission for Backward Classes Act, 1993;
- (k) "Select List" means the list of successful candidates in each service prepared and sponsored by the Commission and approved by the respective Appointing Authorities;
- (I) "Sportsmen" means a person, who would be issued identity card as sports man by the Director, Sports as per Resolution No.24808/Gen., dated the 18th November 1985 of General Administration & Pubic Grievance Department, as amended from time to time; and
- (m) "Year" means the calendar year.
- (2) All other words and expressions used in these rules but not specifically defined shall, unless the context otherwise requires, have the same meaning as respectively assigned to them in the Odisha Service Code.

3. Direct Recruitment.- Appointment to Services or Posts mentioned in column (2) of the Schedule - I which are required to be filled up by direct recruitment as per the provisions under the relevant recruitment Rules or Resolutions as mentioned in column (3) thereof shall, notwithstanding anything contrary in such Rules or Regulations, be made in order of merit from out of the candidates recommended by the Commission:

Provided that the Government may include any Service or Posts in Schedule-I for regulating direct recruitment to that Service or Posts or exclude any Service or Posts from the Schedule-I by notification in the official Gazette.

4. Eligibility Conditions.- (1) Subject to other provisions of this rules in order to be eligible for direct recruitment, a candidate, must,-

- (a) be a citizen of India;
- (b) have minimum educational qualification as prescribed in the relevant Recruitment Rule or Government Resolution as provided in column (3) of the Schedule-I;

- (c) have attained the age as prescribed in the relevant Recruitment Rule or Government Resolution as provided in Schedule-I or as notified by Government from time to time;
- (d) have knowledge in Odia and must be able to speak, read and write Odia and must have,-
 - (i) passed Middle School examination with Odia as a language subject; or
 - (ii) passed Matriculation or equivalent examination with Odia as medium of examination in non - language subject; or
 - (iii) passed in Odia as language subject in the final examination of Class VII or above ; or
 - (iv) passed a test in Odia in Middle English School Standard conducted by the Board of Secondary Education, Odisha.

(e) not have more than one spouse living if he is married:

Provided that the State Government may, if satisfied that such marriage is permissible under the personal law applicable to such person or there are other grounds for doing so, exempt any person from the operation of this order.

5. Holding of Examination.- (1) The concerned Heads of Department of Government shall intimate each year vacancy position to the Commission indicating the posts reserved for candidates belonging to the categories of Scheduled Caste, Schedule Tribe, Socially and Educationally Backward Classes, Ex-servicemen, Sportsmen, Women and Persons with Disabilities.

(2) The Commission shall on receipt of the vacancy position from the Heads of Department announce and invite application from the candidates eligible to appear in the examination:

Provided that on receipt of further intimation from the Requisitioning Authority, the Commission may increase or decrease the number of posts as and when required with due intimation to the candidates by notification.

6. Scheme of Examination.-(a) The competitive examination shall consist of three stages as follows namely:-

- Stage I Preliminary written examination shall be of Multiple Choice Questions. The question shall be of 150 Questions and shall carry 1(one) marks each. The indicative syllabus shall be as prescribed in Schedule-II appended to these rules.
- Stage-II Main written examination for Technical paper(s) shall be of 200 Marks. There will be different Technical Paper for different Services or Posts. However, one Technical Paper could be common to more than one service or post. The detailed syllabus shall be as prescribed in the Schedule-II appended to these rules.

Computer Skill Test shall only be conducted for the Posts or Services specified in Schedule-II. The indicative syllabus shall be as prescribed in the Schedule-II appended to these rules.

- Stage-III Certificate Verification.
- (b) The Commission is authorised to update or revise or elaborate syllabus of Preliminary Written Examination and Computer Skill Test.
- (c) There shall be negative marking for each wrong answer and for each wrong answer 0.25 marks shall be deducted from the marks awarded for correct answers.
- (d) The OSSC shall prepare a list of candidates who obtain minimum qualifying marks in Preliminary Examination as fixed by Commission for next stage of Main Written Examination. Different minimum qualifying marks may be fixed for different services or posts, if Technical Paper is different. However, same qualifying marks will be fixed if Technical Paper is same. Commission may fix different minimum qualifying marks for different category (UR, SC, ST, SEBC etc). Minimum Five times number of vacancy shall be called for Main Written Examination.
- (e) Qualifying marks in Computer Skill Test will be 50% of the total mark.
- (f) Based on performance in Technical Paper of Main Written Examination, Candidates will be shortlisted for document Verification.
- 7. Options, Merit List and Sponsoring of candidates by the Staff Selection Commission.- (a) Candidate will specify clearly in his application the service(s) for which he wishes to be considered in order of his preference. OSSC will decide whether

and till when such preference can be modified. Candidates should give preference only for such post or service for which they are eligible.

- (b) Marks obtained in Main Written Examination- Technical Paper shall be tabulated for preparing the merit list. Allotment to post or service will be made on the basis of merit cum preference. A merit list shall be prepared for each post or service. Where more than one service or post has been prescribed common technical paper, a combined merit list will be prepared for such posts or services. The name of candidates shall be arranged in the order of merit.
- (c) The Commission shall sponsor exactly the same number of candidates as the total number of vacancies notified with it for each services or post.
- (d) If enough suitable women candidates are not available, the shortfall can be made up by correspondingly increasing the number of men candidates in that category.
- (e) In the event of tie in scores of candidates, merit will be decided by applying following criteria, one after another in the given order, till the tie is resolved, namely:-
 - (i) Marks in Preliminary examination;
 - (ii) Date of birth, with older candidate placed higher; and
 - (iii) Alphabetical order in which the names of the candidate appear.
- (f) On acceptance of the list of candidates by the appointing authority the same will become the select list for the purpose of appointment of candidates.
- (g) Appointment of candidates from the select list by Appointing Authority shall be made after, re-verification of original certificates of his eligibility for the post. This will include certificates of age, caste or category, educational qualifications, certificates of special categories, Certificate of experience etc.
- (h) The antecedents of the candidates shall be verified soon after their joining the posts in the respective services. In case of receipt of adverse report of antecedents, the person shall be discharged from the service forthwith.

- 8. Overriding effect.- These rules shall have overriding effect on all the recruitment Rules or Resolutions or Executive Instructions or Orders issued by the Administrative Departments governing the method of recruitment procedure.
- **9. Relaxation.-** Where the Government, are satisfied that it is necessary or expedient to do so, it may by order, for reasons to be recorded in writing, relax any of the provisions of this order with respect to any class or category of persons.
- **10. Interpretation.-** If any question arises relating to the interpretations of this order, it shall be referred to Government in the General Administration & Public Grievance Department for decision.

Sl. No.	- and of the post &	Recruitment Rule or Resolution or Executive
	Department	Instruction
(1)		(3)
(1)	Assistant Curator, Under Director of Handicraft & Cottage industries.	Selection Commission shall decide the syllabus
		and the pattern of examination in consultation with the concerned Departments or HoDs by invoking the rule-13 of OSSC Rules, 1993 and its subsequent amendments till date.
(2)	Assistant conservator – Under Director of Handicraft & Cottage Industries.	The syllabus and the pattern of examination has
(3)		The syllabus and the pattern of examination has not been prescribed. Hence, Odisha Staff Selection Commission shall decide the syllabus and the pattern of examination in consultation with the concerned Departments or HoDs by invoking the rule-13 of OSSC Rules, 1993 and its subsequent amendments till date.
(4)	MDRAFM under Finance	The syllabus and the pattern of examination has not been prescribed. Hence, Odisha Staff Selection Commission shall decide the syllabus and the pattern of examination in consultation

SCHEDULE-1

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	Librarian in All Departments.	with the concerned Departments or HoDs by invoking the rule-13 of OSSC Rules, 1993 and its subsequent amendments till date.
(5)	Research Assistant under Directorate of SC & ST Research & Training Institute	Odisha Welfare (Research and Training) service (Methods of recruitment and conditions of service) of officers of schedule cast and schedule tribe Research and Training Institute Rule 2012.
(6)	District Culture Officer under Odia Language, Literature & Culture Department	The syllabus and the pattern of examination has not been prescribed. Hence, Odisha Staff Selection Commission shall decide the syllabus and the pattern of examination in consultation with the concerned Departments or HoDs by invoking the rule-13 of OSSC Rules, 1993 and its subsequent amendments till date.
(7)	Assistant Scientific Officer in State Forensic Science Laboratory (SFSL) under Home Department.	Odisha Forensic Science Service (Method of Recruitment and conditions of service) Rules 1996 and Odisha Forensic Science Service (Method of Recruitment and condition of service) Amendment Rules 2007, 2008 & 2016.
(8)	Teacher Educator under Director of Teacher Education SCERT.	The syllabus and the pattern of examination has not been prescribed. Hence, Odisha Staff Selection Commission shall decide the syllabus and the pattern of examination in consultation
		with the concerned Departments or HoDs by invoking the rule-13 of OSSC Rules, 1993 and its subsequent amendments till date.

SCHEDULE -II

(a) Indicative Syllabus of Preliminary Written Examination

- (i) Odia Language Comprehension 10th Standard.
- (ii) English Language Comprehension +2 Standard
- (iii) Arithmetic -10^{th} Standard
- (iv) Data Interpretation (Chart, Graph, Table, Data Sufficiency etc.) -10^{th} standard
- (v) Logical Reasoning and Analytical Ability, General Mental Ability.
- (vi) General Studies
 (Indian Constitution, Indian Economy, Indian and World Geography, History of India, History of Odisha, General issues of Environment or Climate change – 10th Standard).
- (vii) Current Events of National and International Importance.
- (viii) Computer or Internet Awareness.

(b) Indicative Syllabus of Computer Skill Test:

- (i) Computer Fundamentals
- (ii) MS Windows
- (iii) Office Software
- (iv) Word Processing (MS Word)
- (v) Spread Sheet (MS Excel)
- (vi) Presentation or Slide ware (MS Power Point)
- (vii) Data base (MS Access)
- (viii) Usage of Internet, Services available on Internet
- (ix) Basic Networking Concepts, Communication Technology

(c) Applicants for the following services/posts are required to qualify the Computer Skill Test.

- (i) Assistant Curator, Under Director of Handicraft & Cottage Industries.
- (ii) Assistant Conservator, Under Director of Handicraft and Cottage Industries.
- (iii) Assistant Manager, Under Director of Handicraft and Cottage Industries.
- (iv) Assistant Librarian, Under GA & PG (Rent) Department & all other Department.

(d) Syllabus for Technical Paper (Main Written Examination)

Syllabus for each Technical Paper shall be as decided by the Commission in consultation with the Appointing Authority or Cadre Controlling Authority. If more than one appointing authority are involved, syllabus will be decided by the Commission in consultation with Cadre Controlling Authority. Commission may decide to have a common Technical paper for more than one services or posts. Commission can update or revise the syllabus of Technical Paper in consultation with the Appointing Authority or Cadre Controlling Authority, from time to time.

By orders of the Governor

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Principal Secretary to Government

Memo No. 30194 /Gen., Dated 26.10.2022.

Copy forwarded to the Principal Secretary to the Governor, Odisha, Bhubaneswar / P.S. to Chief Minister, Odisha, Bhubaneswar/OSD to the Chief Secretary, Odisha /P. S. to of Revenue, Cuttack /all Departments of Government/ all Heads of Member, Board Departments/all RDCs/all Collectors/ Director General, Gopabandhu Academy of High Court/Secretary, Odisha Administration/ Registrar, Orissa Legislative Assembly/Secretary, Odisha Public Service Commission, Cuttack/ Secretary, Odisha Staff Selection Commission, Unit-II, Bhubaneswar/Secretary, Odisha Sub-ordinate Staff Selection Commission, Block No. 3 & 5, Unit-1, Bhubaneswar /Nodal Officer, O.A.T., Bhubaneswar/A.G.(A&E) Odisha, Bhubaneswar for information and necessary action.

Additional Secretary to Government

Memo No. <u>30/95</u> /Gen., Dated <u>26/10.2022</u> Copy forwarded to the Odisha Gazette Cell in-charge, C/o. Commerce Department

(E-mail:deputydirectorpp@rediffmail.com) for information and necessary action. They are requested to publish the Notification in the extraordinary issue of the Odisha Gazette and supply 200 copies of the same to this Department for official use.

Additional Secretary to Government

Memo No. <u>30196</u>/Gen., Dated <u>26.0.2022</u> Copy forwarded to the Director, Odisha Bhasa Pratisthan, Sanskruti Bhawan, State Museum Campus, Bhubaneswar-14 for information and necessary action.

Additional Secretary to Government

Memo No. 30197 /Gen., Dated 26.10.2022

Copy forwarded to all Sections of G.A. & PG Department /Guard file(10 copies) /G.A. & P.G. Department Library (10 copies) for information and necessary action.

Additional Secretary to Government

Memo No. <u>30/98</u> /Gen., Dated <u>2.6.10.2022</u> Copy forwarded to the G.A. & P.G. (A.R. Cell) Department with a request to post this Notification in the website of G.A. & P.G. Department for general information.

Additional Secretary to Government